

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 30230/2023

(Arising out of impugned final judgment and order dated 06-01-2023 in CC No. 1087/2019 passed by the National Consumers Disputes Redressal Commission, New Delhi)

LAL LAKHIANI & ORS.

Petitioner(s)

VERSUS

PURI CONSTRUCTION PRIVATE LIMITED & ANR.

Respondent(s)

(IA No.158376/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.158374/2023-CONDONATION OF DELAY IN FILING APPEAL)

WITH

Diary No(s). 30233/2023 (XVII-A)

(IA No.159115/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.159114/2023-CONDONATION OF DELAY IN FILING APPEAL)

Date : 22-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Ms. Mrinal Kanwar, AOR
Mr. Gaurav Gupta, Adv.
Mr. Sharan Mehta, Adv.

For Respondent(s)

UPON hearing the counsel the court made the following
O R D E R

1. Applications for exemption from filing certified copy of the impugned judgment are allowed.
2. Delay condoned.
3. Issue notice.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Nand Kishor)
Court Master (NSH)